

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 13

CP No. 166/58 (3)/PB/2022

IN THE MATTER OF:

Anju Sahni

.... Petitioner/Applicant

v.

Sassy Exports Private Limited

.... Respondent

Order Under Section 58 (3) of the Companies Act, 2013

Order delivered on 09.05.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. Sajeve Deora, Adv. (Appearance not marked)

For the Respondent : Ms. Archana Lakhotia and Ms. Prachi Jain, Advs.
for R-1

ORDER

Ld. Counsel Mr. Sajeve Deora appeared through VC on behalf of the Petitioner and stated that the rejoinder has been filed. However the same is not available on the DMS portal. He sought some more time to rectify the defects and get it uploaded on the DMS portal.

Ld. Counsel Ms. Prachi Jain appeared through VC on behalf of the Respondent.

In any event, both sides are directed to prepare and file the list of dates & events, and issue-wise chart, and relied-upon provisions of law, and the citations which they are relying-upon before the next date of hearing. Parties are also directed to exchange the same well in advance with each other.

At the request and with consent of the parties, list the matter for a physical hearing **on 29.08.2024.**

Sd/-

(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)